

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW**

**Civil Contempt petition No.8/2013
In
Original Application No.300/2011
This the 20th day of August 2013**

**Hon'ble Mr. D.C. Lakha, Member (A)
Hon'ble Mr. Navneet Kumar, Member (J)**

S.S. Arora, aged about 63 years s/o Late Shri S.N. Arora,
r/o -Jagat Guru Sri Kripaluji Maharaj Kripalu Nagar,
Village & Post-Mangarh, Kunda Harnamganj, District-
Pratapgarh.

...Applicant.

By Advocate: Sri Praveen Kumar.

Versus.

1. Shri Rajeev Maharshi. The Secretary, Indian
Council of Agricultural Research (ICAR), Krishi Bhawan,
New Delhi.

2. Dr. H. Ravi Shankar, The Director, Central Institute
for Subtropical Horticulture, Rehman Khera, Lucknow.

.... Respondents.

By Advocate: Sri Neerav Chitravanshi.

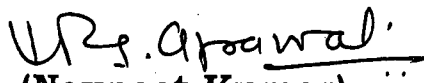
ORDER (Oral)

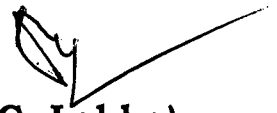
By Hon'ble Mr. D.C. Lakha, Member (A)

Heard. Referring to the compliance report, the
learned counsel for the respondents submits that the
order has been complied with. On the other side
appearing for the applicant Sri Praveen Kumar has
referred to the operative para of the order, the first line
which states as "in view of the above, this O.A. is allowed
with cost". But, in the last line, it is mentioned as "No

order as to costs.” It seems that while transcribing this order in the first line by inadvertence “with cost” is typed wrongly. Placing reliance on the last line, we are satisfied that the intention in this order is that the O.A. is allowed without cost. As far as the compliance report is concerned the counsel for the applicant is satisfied.

2. In view of the submissions of the learned counsel for the respondents that the order has been complied with in full. Hence, C.C.P. is dismissed. Notices are discharged.


(Navneet Kumar)
Member (J)


(D.C. Lakha)
Member (A)

Amit/-